

SLP(C)... 2373 OF 2004  
ITEM No.28

Court No. 1

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...CC2373/2004  
(From the judgement and order dated 01/04/2003 in CR 4158/99  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ANR.

Petitioner (s)

VERSUS

KARTAR SINGH (D) BY LRS.

Respondent (s)

( With I A1 for c/delay in filing SLP )( With Office Report )

With

SLP(C)...CC 2451/2004 (State of Haryana & Anr. vs. Sat Wanti & Ors.)  
(with IA 1 for c/delay in filing SLP and c/delay in refiling SLP and  
office report)

Date : 19/03/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s)Ms. Kavita Wadia, Adv. (NP)

For Respondent (s)

UPON perusing papers the Court made the following  
ORDER

Issue notice.

Tag with SLP(C) No. 16148 of 2003.

(D.P. WALIA)  
COURT MASTER

(JANKI BHATIA)  
COURT MASTER